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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A. No. 1642 of 1997

Date of Decision:
12th December, 1997

Between:

Y. Insteen ... Applicant

AND

1. The Sub-Divisional Officer,
Telecom, Madanapalle-517 325.
2. The Telecom District Manager,
Tirupathi-517 501.
3. The Chairman, Telecom Commission,
New Delhi - 110 001. ... Respondents.

Counsel for the Applicant: Mr. C. Suryanarayana

Counsel for the Respondents: Mr. K. Ramuloo

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

ORDER

(Per Hon'ble Sri H. Rajendra Prasad: Member (Admn.)

1. None for the Applicant. Since Mr. C. Suryanarayana reported to be away from the station with prior intimation to this Tribunal heard Ms. Shama for the Respondents.
2. As per directions issued in OA 37/94 on 19.3.1997 (Annexure -1) the applicant was to submit a representation within 30 days from that date but due to some reason he has delayed it by about 13 days beyond the stipulated ^{date} and submitted a representation on 5.5.1997 (Annexure-2). The Respondents have rejected the representation (Annexure-8) on the ground that the representation was submitted after the stipulated time had expired. In doing so the Respondents have evidently overlooked the additional directions contained in the penultimate para of the same

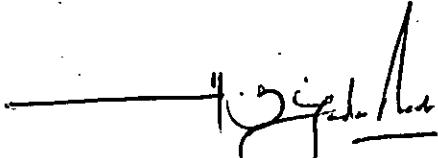
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judgment to the effect that the representation submitted by the applicant should be disposed of within 30 days of its receipt. According to the Respondents, the Applicant's representation dated 5.5.97 was received by them on 26.5.1997. They were thus required to dispose of the representation on or before 25.6.1997, whereas it is seen from the un-dated Annexure-8 that the same was disposed of on or around 22.7.97. Thus there has been an inadvertent delay on both sides.

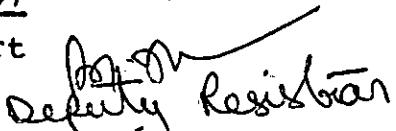
In the light of what has been noted above, it has become necessary now to direct the Respondents to ignore the delay in view of their own ^{un}explained inaction, to take a decision ^{and} on merits on ^{the} representation submitted by the Applicant. This shall be done within 30 days from the date of the receipt of a copy of this order.

Thus the OA is disposed of, without costs, at the admission stage.


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

Date: 12th December, 1997

Dictated in the open court


Deputy Registrar

KSM